

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-310(ND))/2017**

**IN THE MATTER OF:**

Sidhi Interiors Pvt. Ltd.

.... Applicant/petitioner

Vs.

Hi tech city Developers Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS**

For the Financial Creditor

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For the Respondent

:

Mr. Raj Kumar Gupta, Adv.

**ORDER**

Ld. Counsel for the financial creditor has placed a copy of order dated 27.03.2018 wherein direction has been issued to the resolution professional of Amarpali Group not to proceed any further in the matter till further orders. The aforesaid direction shall also apply to the corporate debtor which is a part of AmarpaliGroup Company and we are not inclined to permit the resolution professional to proceed with the instant application.

List the matter on 19.04.2018.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**